

(A)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.164 OF 2004

New Delhi, this the 21th day of January, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER**

Shri Vibhuti Singh, U.D.C.,  
Raghubar Dayal Jan Kalyan Co-Education,  
Sr. Secondary School, Bhajan Pura,  
Delhi. ....Applicant  
(By Advocate : Ms. Meenu Maine for Shri B.S. Maine)

**Versus**

Govt. of N.C.T. of Delhi: Through

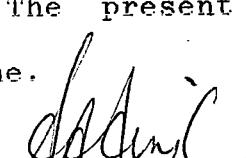
1. The Chief Secretary,  
Govt. of N.C.T. of Delhi,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
2. The Director of Education,  
Govt. of N.C.T. of Delhi,  
Old Secretariat, Delhi.
3. The Dy. Director of Education,  
Distt. North East,  
B - Block, Yamuna Vihar, Delhi. ....Respondents

**ORDER (ORAL)**

**SHRI JUSTICE V.S. AGGARWAL:-**

By virtue of the present application, the applicant seeking quashing of the notice of 5.1.2004. The applicant's counsel informs us that the applicant has since been replied to the same, as yet no order has been passed.

2. Resultantly, the present Original Application is not maintainable. The applicant may, if so advised, after the final order, if any, is passed seek the redressal under law.
3. The present Original Application is dismissed in limine.

  
(S.A. SINGH)  
ADMINISTRATIVE MEMBER

  
(V.S. AGGARWAL)  
CHAIRMAN

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